

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.No. 78/97 in

O.A.No. 746/96

Date of Order : 12.12.97

BETWEEN:

1. R.Yadaiah
2. M.Vivakanandaiah
3. M.Yadaiah
4. Ch.Janardhan
5. Pavithra Devi
6. K.Dada Rao

.. Applicants.

AND

1. Sri S.K.Majumder,
Dy. Director of Geological Survey
of India, Southern Division,
Bandlaguda, R.R. Dist.
2. Dr. S.K. Acharya,
Director General, Geological
Survey of India,
Calcutta.

.. Respondents.

Counsel for the Applicants

.. Mr.D.Linga Rao

Counsel for the Respondents

.. Mr.V.Bhimanna

COMMISSIONER:

HON'BLE SHRI R.PANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

X As per Hon'ble Shri R.kangarajan, Member (Admn.) X

Mr.Satyam Reddy for Mr.D.Linga Rao, learned counsel
for the applicants and Mr.V.Bhimanna, learned standing counsel
for the respondents.

Pr

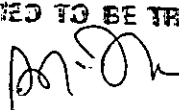
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2. The C.P. was pending as R.A.90/97 was yet to be disposed of. Today we have disposed of the RA dismissing the same. Hence the respondents should implement the directions given in the judgement in the OA dated 6.6.97. The learned counsel for the respondents submitted that 2 months time is required for implementing the orders in the judgement. 2 months time is granted from today.

3. In view of the time given the C.P. is closed. However if the judgement is not implemented within the extended time the applicant is at liberty to revive the C.P. No costs.

प्रमाणित प्रति
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प्रमाणित प्रति के उप निदेश (न्यायिक)
Court Officer/Dy. Registrar
केन्द्रीय प्रशासनिक न्यायालय
Central Administrative Tribunal
हैदराबाद न्यायपट्ट
HYDERABAD BENCH